

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/MP/2026

Subject : Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 21.08.2024, for creation of security interest by way of hypothecation of the assets of Rajasthan IV A Power Transmission Limited in favour of the Respondent No. 2, i.e., Axis Trustee Services Limited, the Security Trustee of the Lender(s).

Petitioner : Rajasthan IV A Transmission Limited (RIVATL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, RIVATL
Shri Md. Aman Sheikh, Advocate, RIVATL
Shri Adarsh Kumar Bhardwaj, Advocate, RIVATL
Ms. Priyanshi Singh, Advocate, RIVATL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has complied with the directions issued *vide* the Record of Proceedings dated 3.2.2026 and has furnished the details of application of funds and sources of funds as on the date of the Petition. The learned counsel also submitted that none of the Respondents has filed any reply in the matter.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)